

**GOVERNMENT OF INDIA**  
**MINISTRY OF ROAD TRANSPORT & HIGHWAYS**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**  
**MANDATORY POLLUTION CHECK OF VEHICLES .**

2884

SHRI M.V. MYSURA REDDEY

Will the Minister of ROAD TRANSPORT & HIGHWAYS be pleased to state :-

- (a) whether it is a fact that pollution check is mandatory for all the vehicles after a certain interval;
- (b) whether Government is aware that just about five per cent of vehicles undergo the mandatory pollution check and obtain pollution check certificate; and
- (c) if so, how the Ministry would ensure strict compliance of pollution norms for vehicles?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MAHADEO SINGH KHANDELA)

(a) to (c) Under rule 115(7) of the Central Motor Vehicles Rules, 1989, one year after the date of initial registration, the owner of every motor vehicle is required to obtain Pollution Under Control Certificate from any of the agencies authorized by the State Government for this purpose. The Motor Vehicles Act, 1989 and Central Motor Vehicles Rules, 1989 prescribe penal provision, even provision for suspension of Registration Certificate. Implementation of the provision of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is however, the responsibility of State Governments.